COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 1011 OF 2017 & IA NOS.154 OF 2018 IN DFR NO. 3173 OF 2017

Dated: <u>13th February, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Maharashtra State Electricity Dist Vs. Maharashtra Electricity Regulator		Peopendent(c)
Counsel for the Appellant (s) :	Mr. G. Saikumar Ms. Nikita Choukse Ms. Sowmya Saikumar	
Counsel for the Respondent(s) :	Mr. Buddy A. Ranganadhan Ms Aanchal Arora for R-1	
	Ms. Swapna Seshadri Ms. Rhea Luthra for R-2	

<u>ORDER</u> (IA No. 1011 of 2017) (For Condonation of Delay in re-filing Appeal by the Appellant

We have heard the learned counsel, Mr. G. Saikumar, appearing for the Appellant.

2. The learned counsel appearing for the Appellant submitted that, the instant IA, being IA No. 1011 of 2017 in DFR No. 3173 of 2017 filed by the Appellant may be dismissed as withdrawn.

3. The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

4. The instant IA, being IA No. 1011 of 2017 in DFR No. 3173 of 2017 filed by the Appellant is dismissed as withdrawn at the risk of the learned counsel appearing for the Appellant.

(IA No. 154 of 2018) (For Condonation of Delay in re-filing Appeal by the Appellant

5. We have heard the learned counsel, Mr. G. Saikumar, appearing for the Appellant.

6. The instant application filed by the learned counsel appearing for the Appellant for delay in refiling the 34 days,. He submitted that the said delay has been explained satisfactorily. Sufficient cause has shown in the application. The same may kindly be accepted. Delay in refiling of 34 days' may kindly be condoned.

7. The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

8. In IA No. 154 of 2018 in DFR No. 3173 of 2017, delay in re-filing has explained satisfactorily. Sufficient cause has shown in the application. The same is accepted. Delay in refiling of 34 days' is condoned. IA is allowed and shall stand disposed of.

(S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member

Ss/pr